

Central Administrative Tribunal Principal Bench

C.P. No. 65 of 2001

in

O.A. No. 2577 of 1999

New Delhi, this the day of 16th April, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Mr. Govindan S. Tampli, Member(A)

Shri Ram Lal Wadhawan,
S/o Shri Arjan Singh
55, Shanker Vihar, Vikas Marg, Delhi-110092.

(By Advocate: Shri Surinder Singh) ... Applicant

Versus

1. Shri S.P. Mehta
General Manager,
Northern Railway,
Baroda House, New Delhi.

2. Shri C.S. Saroay,
F.A. & C.A.O.
Headquarters Northern Railway,
Baroda House, New Delhi. ... Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Both learned counsel heard on CP 65/2001.

2. Shri Surinder Singh, learned counsel for petitioner seeks an adjournment by another three weeks to file rejoinder to the contemnors' reply filed on 19.3.2001 for which two weeks have already been given to him on 21.3.2001. He now submits that the petitioner is in the Hospital and he would like to seek further instructions on the order passed by the respondents. On the other hand, Shri V.S.R. Krishna, learned counsel for the respondents submits that in pursuance of the Tribunal's order dated 24.7.2000 and in compliance thereof, the respondents have already taken all actions. In this connection, he has also brought to our notice a letter dated 30.8.2000 passed by the respondents, explaining the

steps taken by them. In the circumstances, Shri Krishna, Learned counsel, has submitted that the Contempt Petition may be dismissed and the notices to the contemnors be discharged.

3. Noting the above facts and circumstances of the case, we are satisfied that the respondents have not committed any wilful or deliberate disobedience of the Tribunal's order dated 24.7.2000 in OA 2577/99. The respondents have issued the order dated 30.8.2000 in compliance with the Tribunal's order regarding revision of the pay of the applicant w.e.f. 1.8.1978. In the circumstances, the prayer of the petitioner for further time does not appear to be reasonable and is accordingly rejected.

4. In the result, as the respondents have complied with the directions of the Tribunal, CP 65/2001 is dismissed. Notices issued to the alleged contemnors are discharged. File be consigned to the record room.

(Govindan S. Tampi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

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